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WP-11965-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 21st OF JULY, 2025

WRIT PETITION No. 11965 of 2025

KAMTA SINGH

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Takmeel Nasir - Advocate for petitioner.

Dr. S.S. Chauhan - Government Advocate for respondents/State.
.....

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for petitioner submits that the grievance of the petitioner is primarily against the project that the government has proposed a building of dam at that spot and is not challenging the tender *per se*. Accordingly, he seeks leave to withdraw the petition with liberty to petitioner to file afresh a comprehensive petition.

In view of the above, the petition is dismissed as withdrawn with the liberty as aforesaid.

All rights and contentions of parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

